

Subletting of Government Accommodation

4503. SHRI ARJUN SINGH YADAV:
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Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) Whether a large number of Government employees have sublet the accommodation allotted to them in full at higher rents;

(b) if so, the number of such allottees and the action taken against them;

(c) whether there is any proposal to undertake an indepth survey to bring out more such cases;

(d) whether the Government allottees are also sharing accommodation with others and are charging substantial rents from them;

(e) if so, whether any indepth study has been made in this regard and the allottees sharing accommodation at higher rents brought to book; and

(f) the details of the rules on sharing of the accommodation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). Complaints and information about subletting of Government accommodation is received in the Directorate from time to time. Whenever such information/complaints are received, investigations are conducted by sending teams of officers for inspection. This is a continuous process. Such inspections are in progress even now. During the period 1.1.1991 to 22.3.1992, 465 cases have been investigated and action as per the Allotment Rules is being taken.

(d) to (f). The rules on sharing of accom-

modation are provided in S. R. 317- B-20 of the Allotment Rules. An extract of the rules is given in the statement. If any allottee is found to be violating the Allotment Rules, he is normally debarred from sharing Government accommodation for a period upto five years.

STATEMENT

Subletting and sharing of residences
SR 317-B-20

1. No officer shall share the residence allotted to him or any of the out-houses, garages and stables appertaining thereto except with the employees of the Central Government eligible for allotment of residences under these rules. The servants quarters, outhouses, garages and stables may be used only for the bonafide purposes including residence of the servants of the allottees or for such other purposes as may be permitted by the Director of Estates.

Provided that the officer shall send prior intimation to the Director of Estates in such form as may be prescribed by the Director of Estates intimating full particulars of the officer and his family residing in the quarter and full particulars of the sharer and his family.

2.

3. Any officer who shares or sublets his residence shall do so at his own risk and responsibility and shall remain personally responsible for any licence fee payable in respect of the residence and for any damage caused to the residence or its precincts or grounds or services therein by the Government beyond fair wear and tear.

[Translation]

Development Works by Voluntary Agencies in U. P.

4504. SHRI SURENDRA PAL PATHAK:
Will the PRIME MINISTER be pleased to state:

(a) the details of the schemes sanc-